

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 358/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 2 nos. of assets under Transmission System for Development of Pooling Station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR

Date of Hearing : 6.4.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Assam Electricity Grid Corporation Ltd.&80Others

Parties present : Shri R. B. Sharma, Advocate, BRPL
Shri Sachin Dubey, Advocate, BYPL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following assets:
 - i. Asset-A:±800kV 3000MW HVDC POLE-III and LILO of Bishwanath Chariali-Agra HVDC line for parallel operation of the HVDC station at Alipurduar and Earth electrode station and Earth Electrode line at Alipurduar and Agra end and ±800kV 3000MW HVDC POLE-IV at Alipurduar and Agra; and



- ii. Asset-B:LILO of Bongaigaon-Binaguri (Siliguri) 400kV D/c line (quad), LILO of Birpara-Salakati 220kV D/c line, 315MVA 400/220kV ICT-I & II and 125MVAr 400 kV Bus Reactor-I & II alongwith associated bays at Alipurduar HVDC station under Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
- b. Asset-A and Asset-B were put into commercial operation on 21.9.2017 and tariff for the instant assets for the 2014-19 tariff period was determined by the Commission vide order dated 15.10.2019 in Petition No. 198/TT/2019;
- c. Additional Capital Expenditure (ACE) claimed for 2017-18 and 2018-19 periods is within the cut-off date and Initial Spares claimed are within the ceiling prescribed in the 2014 Tariff Regulations. ACE has been claimed in the 2019-24 tariff period;
- e. The Commission vide order dated 15.10.2019 in Petition No. 198/TT/2017 observed that the instant assets are of strategic and national importance and directed that the transmission charges shall be borne by all Designated ISTS Customers; and
- f. Additional information sought through Technical Validation letter dated 24.11.2020 has been filed vide affidavit dated 11.12.2020. SBI loan details have also been submitted. He prayed for a week's time to submit Foreign IDC statement as directed by the Commission vide order dated 15.10.2019 in Petition No. 198/TT/2017.
- g. The transmission tariff for the remaining two assets covered in the Transmission System/Project, i.e., 400 kV D/C Alipurduar- Punatsangchun alongwith associated bays at Alipurduar Pooling station (Indian Portion) and 02 nos of 220 kV bays at Alipurduar Pooling station has been claimed in Petition No. 193/TT/2019.

3. The Commission directed the Petitioner to file a single petition combining all the assets covered under the instant Transmission System after the Commission's final order in Petition No. 193/TT/2019 for the purpose of determination of tariff of the 2019-24 tariff period.

4. The Commission observed that the direction to submit the details pertaining to Foreign IDC statements was given in order dated 15.10.2019 in Petition No. 198/TT/2017 and much time was available with the Petitioner to collate the same and submit at the time of filing of the petition. Therefore, the prayer for grant of time cannot be acceded to at this juncture and the petition shall be decided on the basis of the information already filed.

5. The learned counsel for BRPL made oral submissions regarding IDC, actual IDC, re-calculation of Initial Spares, details of OPGW and tax on the transmission business and sought two days' time to file written reply in detail to which the Commission



observed that BRPL has raised these issues in its reply filed earlier in other petitions and the same will be considered in the instant petition as well. Request of BRPL to file detailed reply was not agreed to.

6. The learned counsel for BYPL submitted that they adopt the submissions made on behalf of BRPL.

7. After hearing the parties, the Commission reserved the order in the matter.

After hearing in the matter

Learned counsel for BRPL uploaded reply on behalf of BRPL in the e-filing portal of the Commission in the evening even though his request for grant of time to file reply was declined by the Commission. The Commission observed that learned counsel should have not filed the reply when the permission was not granted to it. The Commission further observed that the reply filed on behalf of BRPL will not be considered and that in future, the learned counsel should file documents only after the leave of the Commission.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

